

IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN BENCH : DEHRADUN
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.4450/Del/2017
Assessment Year: 2014-15

ULO Systems LLC,
C/o SRBC Associates & LLP,
14th Floor,
The Ruby, 29, Senapati Bapat Marg,
Dadar West,
Mumbai.
PAN: AAACU5048F

Vs DCIT,
Circle-2,
International Taxation,
Dehradun.

(Appellant)

(Respondent)

Assessee by	:	Shri Palak Agrawal, CA
Revenue by	:	Shri Vinay Singh Rawat, Sr. DR
Date of Hearing	:	26.03.2021
Date of Pronouncement	:	26.03.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 10.04.2017 of the AO u/s 143(3)/144C(13) of the IT Act, 1961, relating to the assessment year 2014-15.

2. The Id. Counsel for the assessee, referring to an application dated 11th February, 2021 filed by the assessee, sought withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for

the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also obtained Form No.3. It was accordingly requested that the appeal may be allowed to be withdrawn.

3. In the absence of any objection from the Id. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 26th March, 2021.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 26th March, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, Dehradun